

1/14.11.96

List on 16.12.96 for admission.

(V.N. Mehrotra)
Vice-Chairman

SKS

2/16.12.96

Shri S.C.Jha, counsel for the applicant.

Heard the learned counsel for the applicant on the question of admission. Admit. Issue notices to the respondents to file their reply within four weeks from now today. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within a week.

Requisites for
notices filed on
7/12/97 ordered kept
in file.

SKJ
Notice issued
of Resp. No. 1603
on 10/12/97.

3/25.2.1997

List on 25.02.1997 before Registrar for completion of pleadings.

(D.Purkayastha)
Member (J)(R.D.Saha)
Member (A)

The learned counsel for the applicant is present. Notices could not be issued due to deficit stamp of Rs.5 on each envelope. The learned counsel undertakes to file deficit stamp by 28.2.1997.

Put up on 21.3.1997 for SR and W/s.

(S.P.Sinha)
Dy.Registrar I/c

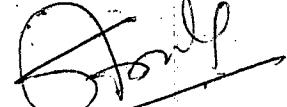
MPS.

Deficit stamp of
Rs. 5/- filed on
28/12/97.

Deficit stamp of
Rs. 5/- issued on
3/3/97.

4/21.3.1997

None for the parties. W/s has not yet been filed. Put up on 6.5.1997 for filing W/s and SR of notice.



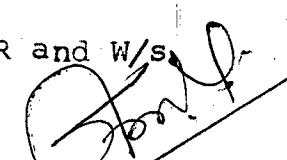
(S.P.Sinha)
Dy.Registrar I/c

MPS.

5/6.5.1997

None for the parties. W/s has not yet been filed. Put up on 4.06.1997 for SR and W/s.

*power filed by the
respondent filed
and kept in file
"c"*

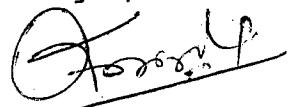


(S.P.Sinha)
Dy.Registrar I/c

MPS.

6/4.6.1997

None for the parties. No W/s has yet been filed. Put up on 15.7.1997 for filing W/s as a last chance.

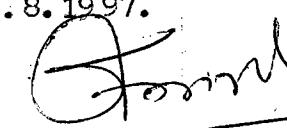


(S.P.Sinha)
Dy.Registrar I/c

MPS.

7/15.7.1997

None for the parties. W/s has not yet been filed though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 5.8.1997.



(S.P.Sinha)
Dy.Registrar I/c

MPS.

8/05.08.97

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List on 25.09.1997 for direction.


(V.N.Mehrotra)
Vice-Chairman

SKJ

OA - 559/96

9. / 25.9.97. Since Bench is not available today, the case is adjourned to 28.11.97 for direction.

/CBS/


(V.K. Srivastava)
Dy. Registrar.

10/28.11.97 Shri S.C.Jha, counsel for the applicant.

W/s hasnot been filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter.

 List for direction on 05.02.1998.

SKJ


(S.Das Gupta)
Member (A)

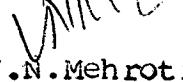

(V.N. Mehrotra)
Vice-Chairman

11/05.02.98 W/s not filed so far. Mr. P.K.Verma, learned counsel for the respondents prays for and allowed four weeks further time to file W/s. Rejoinder, if any, may be filed within two weeks thereafter.

 List on 15.04.1998 for direction.

SKJ

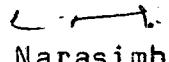

(R.Rangarajan)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

12. / 15.4.98. W/S not filed so far. List it on 9.7.98 for hearing.

In the mean time, W/S may be filed within four weeks. Rejoinder, if any, may be filed within two weeks thereafter.

/CBS/


(G. Narasimham)
Member (J)


(L.R.K. Prasad)
Member (A)

13/9.7.98 On the request made on behalf of the learned counsel for the applicant the case is adjourned. The Respondents have not filed Written Statement. Four weeks' further time is given for filing the same and Rejoinder, if any, be filed within two weeks thereafter.

List on 10th September, 1998 for direction with the name of Shri P.K.Verma, counsel for the Respondents.

SKS

for C.R.P.
(L.R.K. Prasad)
Member (A)

W.M.
(V.N. Mehrotra)
Vice-Chairman

14/10.9.1998

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within three weeks thereafter. List for direction on 7.12.1998.

MPS.

for C.R.P.
(L.R.K. Prasad)
Member (A)

W.M.
(V.N. Mehrotra)
Vice-Chairman

15/07.12.98

None for the parties.

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List on 17.03.1999 for direction.

SKJ

for L.R.K.P.
(Lakshman Jha)
Member (J)

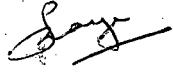
for L.R.K.P.
(L.R.K. Prasad)
Member (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH PATNA
Order Sheet

Application No. O. A. 559/96 199 in ...

Applicant (s) ... Respondent (s) ...

Advocate for Applicant (s) ... Advocate for Respondent (s) ...

Note of Registry	Orders of the Tribunal
16/17. 3.1999 MBS.	<p>Shri KPN. Jha, counsel for the applicant. None from the side of the respondents.</p> <p>W/s not filed so far. Let it now be listed for hearing on 20.5.1999. In the meanwhile, the respondents may file their W/s, if so desired.</p> <p> (L.R.K. Prasad) Member (A)</p> <p> (S. Narayan) Vice-Chairman</p>
17/20.5.99 AKJ	<p>Shri S.C.Jha, Counsel for the applicant. Shri P.K.Verma, Counsel for the respondents.</p> <p>With mutual consent, list it for hearing on 28.6.99. In the meantime the applicant is allowed to file WS as a last chance.</p> <p> (Lakshman Jha) Member(J)</p> <p> (L.R.K. Prasad) Member(A)</p> <p>*****</p>
18./ 28.6.99. /CBS/	<p>For want of time, list it on 10.8.99 for hearing.</p> <p> (L.R.K. PRASAD) MEMBER (A)</p> <p> (S. NARAYAN) VICE-CH AIRMAN</p>

19/10.8.99 For want of time, list it for hearing
on 1.9.99.

SKS (Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

20/1.9.99 None for the applicant.
Sh. P.K.Verma, counsel for the respondents.
List it for hearing on 28.10.99.

AKJ

(L.JHA)
MEMBER (J)

(L.R.K. PRASAD)
MEMBER (A)

21/28.10.1999 On the request made on behalf of the
learned counsel for the respondents, list it
for hearing on 4.11.1999.

MES.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

W/S filed
on 4.11.99 22/4.11.99
N.T.P.NO
23.11.99

SKS

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

List it for hearing on 7.12.99.

O. A. 559/1996

23/7.12.1999 None for the parties.

As it is similarly situated case, let it also be listed for hearing on 24.1.2000 alongwith O. A. 617/96 at 2.30 hours.

MHS.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

24/24.01.2000 Shri S.C.Jha, counsel for the applicant.

None for the respondents.

By the order dat. 07.12.1999, passed in OA 559/96 and OA 617/96, we gathered that these cases were to be heard along with OA No.499/97 and OA 658/96. It appears that all these four cases were similarly situated. Further significant to note is that OA No.499/97 & OA 658/96 are Part-Heard matter before a different Bench consisting of Shri L.R.K. Prasad ^{M(A)} and Shri Lakshman Jha. M(J)

That being as such, let all the matters be placed before the appropriate Bench (aforesaid Bench) for further hearing on 02.02.2000 as Part-Heard matter.

SKU

(L. Hinglania)
Member (A)

(S. Narayan)
Vice-Chairman

25/2.2.2000

Shri P.K. Verma, counsel for the respondents.

On the request of the learned counsel for the respondents, with consent, list it for hearing on 9.2.2000 at 2.30 hours as part-heard.

MHS.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

26/9.2.2000

Shri S.C.Jha, counsel for the applicant.
Shri P.K.Verma, counsel for the respondents.

Heard the learned counsel for the parties.
Arguments concluded. List it for direction on 14.2.2000
for submission of citations.

MES.

(Lakshman Jha)
Member (J)

(L.R.K.Prasad)
Member (A)

27/14.2.2000

Sh. S.C.Jha, counsel for the applicant.
None for the respondents.

Sh. Jha, counsel for the ~~xx~~ applicant
states that he will be filing rejoinder to the
WS today. In that view of the matter, let it
be listed as part-heard on 2.3.2000 at 2.30 pm.

AKJ

(L.JHA)
MEMBER (J)

(L.R.K.PRASAD)
MEMBER (A)

28/2.3.2000

Shri S.C.Jha, counsel for the applicant.

Shri S.R.Saran, JC to Shri P.K.Verma, Rly. counsel.

Heard the learned counsel for the parties.
Arguments concluded. List it for direction on 8.3.2000
for submission of certain papers.

MES.

(Lakshman Jha)
Member (J)

(L.R.K.Prasad)
Member (A)

29/8.3.2000

Shri S.C.Jha, counsel for the applicant.

Shri P.K.Verma, counsel for the respondents.

Heard the learned counsel for the parties.

Arguments concluded. No futehr paper to be submitted.
Orders reserved.

S.

(Lakshman Jha)
Member (J)

(L.R.K.Prasad)
Member (A)

O. A. 559/96/

30/4.4.2000

Due to preoccupation with court work, the order could not be passed. The order is already reserved.

MPS.

(Lakshman Jha)
Member (J)

(L. R. K. Prasad)
Member (A)

31/26.5.2000

Common order pronounced kept in O. A.
No. 557/96. The O. A. is dismissed.

MPS.

(Lakshman Jha)
Member (J)

(L. R. K. Prasad)
Member (A)